(2020) 08 SEBI CK 0061

In the Securities Appellate Tribunal Mumbai

Case No : Appeal Lodging No. 225 Of 2020

Blue Bull Equities Private Limited — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 05-08-2020

Acts Referred:

Citation : (2020) 08 SEBI CK 0061

Hon'ble Judges : Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Full Bench

Advocate : Deepak Dhane, Abhiraj Arora

Final Decision : ?Allowed

Judgement

1. We have heard Sri Deepak Dhane, learned counsel for the appellant and Sri Abhiraj Arora, learned counsel for the respondent through video

conference.

2. This is an illiquid stock options matter. The Securities and Exchange Board of India (â??SEBIâ?) has introduced a settlement scheme dated

August 01, 2020. The appellant prays that he may be allowed to consider the scheme.

3. The matter is accordingly adjourned, list on August 11, 2020.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

